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SARDAR SWARAN SINGH: In fact, there are comments in various newspapers in the world that the United Kingdom has been keen Jor some time to improve its relations, particularly to strengthen its economic relations, with China. It is not for me to comment upon the British procedure or British attitude on this question.

On the other point that we should tell Britain not to make a statement, they do not consult us when they make any statement. These statements have not been at our request or at our asking. If they encunciate their policies with respect to any situation that prevail in any part of the world, we should not grudge the statement of their policies just as they should not grudge the statement of our policies On any issue which concerns us or any sensitive international part of the world.

श्री विमलकुमार मन्नालालजी चौरडियाः

क्या श्रीमान यह बतलायेंगे कि इंग्लैंड ग्रीर भारत के पूराने इकरार के अनुसार इंग्लैंड इस बात के लिए बाध्य नहीं था कि उनके द्वारा जो शस्त्रास्त्र हमें दिये गये थे-जिन्हें कि हमें पाकिस्तान ग्रौर हिन्द्स्तान की लड़ाई के दौरान में काम में लाना पड़ा-उनके स्पेयर पार्ट्स वह देगा। मगर उसने स्पेयर पार्ट स नहीं दिये इकरार के बावजुद, तो क्या भविष्य में किये जाने वाले इकरार के समय इन सारी बातों का ध्यान रख कर इकरार करेंगे।

सरदार स्वर्ग सिंह: यब लेते वक्त क्या इक्ररारनामा होगा क्या नहीं होगा यह तो बहुत ही हाइपाथिटिकल क्वेश्चन पयुचर के मुताल्लिक है, ग्रीर मैं माननीय सदस्य से यह अर्ज करूंगा कि मिलिटरी एड वगैरह के मताल्लिक इकरार क्या हो, डिटेल्स क्या हों, इसके मुताल्लिक बहुत चर्चा तो नहीं होनी चाहिए।

to Questions तारापुर ग्रण बिजली घर

*132. श्रीमती सरला भवौरिया े:† श्री टी० बी० श्रानस्दन् : ∫

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

- (क) तारापुर ग्रण बिजली घर में 30 दिसम्बर, 1965 को पुलिस की गोली से कुल कितने मजदूरों की हत्या हुई ;
- (ख) क्या यह सच है कि मजदूरों के श्रतिरिक्त कार्यालय के एक लिपिक की भी हत्या पूलिस गोली के परिणामस्वरूप हुई ; और
- (ग) क्या गोली कांड की कोई जांच ग्रारम्भ कराई गई है ?

[JATOMIC POWER STATION, TARAPORE

*132. SHRIMATI SARLA BHADAURIA: SHRI T. V. ANANDAN.

Will the PRIME MINISTER be pleased to state:

- (a) the number of labourers who died as a result of police firing on the 30th December, 1965 at the Atomic Power Station, Tarapore.
- (b) whether it is a fact that in addition to the labourers one office clerk also died as a result of police firing; and
- (c) whether an enquiry has been instituted into the firing?]

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) and (b) The dispute which led to the strike was between Bechtel India Ltd. and its employees. Government was not involved in the dispute. Bechtel India Ltd., are the subcontractors of International General Electric Co., to whom the construction of the Tarapore Atomic Power Station has been entrusted.

[†]The question was actually asked on the floor of the House by Shri T. V. Anandan. [] English translation.

Nine persons died as a result of the police firing, which took place near the canteen in Bechtel's labour camp area on December 29, 1965, One of whom was a clerk employed by Bech-tel as a supervisor Bechtel's labour

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(c) A Magisterial enquiry into the firing is being held.

†[प्रधान मंत्री (श्रीमती इन्दिरा गांधी): (क) तथा (ख) वह विवाद, जिसकी वजह से हड़ताल हुई, बैक्टल इंडिया लिमिटेड ग्रीर इसके मजदूरों के बीच था । सरकार का इस विवाद से कोई सम्बन्ध नहीं था । बैक्टल इंडिया लिमिटेड इन्टरनेशनल जनरल इलैक्टिक कम्पनी के, जिन्हें तारापुर परमाणु बिजली घर बनाने का काम सुपूर्द किया गया है, एक उप-ठेकेदार हैं। पुलिस की गोली काण्ड से जो कि 19 दिसम्बर, 1965 को बैक्टल इंडिया के लेवर कम्प एरिया में स्थित कैंटीन के नजदीक हुई, 9 व्यक्ति मरे, जिनमें से एक बैक्टल इंडिया का क्लर्क था, जो वैक्टल इंडिया के लेवर कैम्प में मुपरवाइजर के रूप में काम करता था।

(ग) गोली-काण्ड की ग्रदालती जांच की जा रही है।

SHRI ARJUN ARORA: May I know whether the Government is aware of the wellknown fact that some officers of this American firm, Bechtel India Ltd., themselves used arms against the workers and fired upon them and the police came only later and covered the American employers and whether this sort of concession is going to be allowed to American in this country to shoot at our workers?

SHRIMATI INDIRA GANDHI: Sir, I do not think there is any truth in the statement and I believe that the Bombay Government have already issued a contradiction.

f[] Hindi translation.

SHRI BHUPESH GUPTA: The hon. Prime Minister has said that a magisterial enquiry has been ordered. First of all, I would like to know why a public judicial enquiry with full powers was not ordered. Secondly, serious allegations have been made about the complicity of the American, people and the collusion between the Bombay Police and the American authorities there, and these have been made in a public statement of trade unions and others. May I know, why, in view of these serious allegations that have been made you lost some lives-the Central Government is leaving it to the Bombay Government instead of holding the enquiry itself and going into the picture in a much better way, especially when its own installations are involved and foreigners are involved?

SHRIMATI **INDIRA** GANDHI: Maintenance of law and order under the Constitution is the responsibility of the State Government.

SHRI BHUPESH GUPTA: That much I know. I am very grateful to the hon. Prime Minister for reminding me of certain provisions of the Constitution. But I should also like to mention here that if she says like that, I can say that under the emergency you have concurrent jurisdictions in the State subjects also. Shri Chagla will tell her.

Anyhow, here is a matter in which foreigners are involved. American citizens are involved, engaged in shooting or inciting to shooting or calling the police and so on. There the Central Government especially is involved. Why should not the Central Government take proper interest in this matter under the circumstances rather than. leaving it to the State Government when the State Government's police is in the shade over the whole matter?

SHRIMATI INDIRA GANDHI: I have already stated that this allegation that they fired themselves is

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baseless. I do not think there is any need for the Central Government to go into this picture. The matter is already in the court and 1 do not think we should have any discussion on this.

SHRI G. MURAHARI; I would like to know from the Prime Minister who is also in. charge of the portfolio of Atomic Energy why she thought it fit to leave the whole matter to a Magistrate because it is common knowledge that without the Magistrate's permission, the police has no authority to open fire arid if the authority that opens fire is given the power to enquire into the firing, then we know what the result would be. And moreover, as others have put it in this House, it is a very serious matter in which certain foreign employers are involved and we cannot be tinkering with our atomic establishment in this way. where certain foreign employers try to impose their own will on the workers. Therefore, I would like to know whether she would think it proper at least at this stage to institute a judicial enquiry into the whole matter and see that such things are not repeated in future.

SHRIMATI INDIRA GANDHI: Sir, I do not think it necessary to have a judicial enquiry at this stage.

SHRI BHUPESH GUPTA: Why?

SHRIMATI INDIRA GANDHI: The whole trouble was because of rivalry between two trade unions. And one trade union which has not been recognised ranscked the canteen and it is because of this that the police came into the picture.

*133. [The questioner (Shri Ram Singh) was absent. For answer, vide coL 818 infra.]

COMPULSORY MILITARY TRAINING

*134. SHRI S. SUPAKAR: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Government have prepared a detailed plan for compulsory military service for the educated young men and women; and
- (b) if so, what is the total estimate of annual expenditure involved?

THE MINISTER OF DEFENCE PRODUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THOMAS): (a) Only an outline scheme for selective conscription and national Service has been drawn up, for discussion in the Military Affairs Committee. No decision is taken about it yet.

(b) No estimate of expenditure has been made.

SHRI S. SUPAKAR: In the year 1962, at the time of hostility with China, NCC. training in colleges, both for men and, women, was compulsory. At a subsequent stage this compulsion was given up. May I know the reasons thereof, and whether the Government thinks it necessary to institute a compulsory N.C.C. training at least in the college stages also?

SHRI A. M. THOMAS: At the University stages it is even now compulsory. Only at the High School stage it is optional.

SHRI S. SUPAKAR: So far as my experience in Orissa goes, all students of colleges are no longer required to undergo N.C.C. training.

SHRI A. M. THOMAS: I am not aware of the conditions in Orissa. We shall make enquiries and find out.

SHRI D. L. SEN GUPTA: Are we to understand from" the fact that the spirit in which N.C.C. training was made compulsory for the men and women students has now been relaxed? Are we to understand that the urgency of the situation or the threat of any further aggression from any neighbouring country has to any extent diminshed?